

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 336 OF 2018 &
IA NO. 536 OF 2019

Dated : 9th April, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Noida Power Company Limited

: ... Appellant (s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.

: ... Respondent (s)

Counsel for the Appellant(s) :

Mr. Vishal Gupta
Mr. Adishree Chakraborty

Counsel for the Respondent (s) :

Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Raghvendra Singh, Sr. Adv.
Mr. Md. Altaf Mansoor
Mr. Sunil Kumar Rai
Mr. Shishir Prakash
Ms. Karuna K. Theraja for R-2

Mr. Rahul Srivastava for R-3

Mr. Vivek Narayan Sharma
for R-4 & R-5

ORDER

(IA No. 536 OF 2019 – Delay in filing reply by R-2)

The learned senior counsel, Mr. Raghvendra Singh, appearing for the second Respondent submitted that, there is a delay of 35 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the learned senior counsel appearing for the second Respondent, as stated supra, is placed on record.

In the light of the submission of the learned senior counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause for the delay has been shown in the application. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 336 OF 2018

The learned counsel, Mr. Vishal Gupta, appearing for the Appellant prays for four week's time to file rejoinder to the reply filed by the learned counsel for the second Respondent.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

The counsel for the Appellant is permitted to file rejoinder to the reply filed by the counsel for the second Respondent on or before 07.05.2019, after duly serving copy to the counsel for the second Respondent.

List this matter on **13.05.2019**, as agreed by the counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member